

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/0200058/2021**

HYDERABAD, this the 29<sup>th</sup> day of January, 2021

**Hon'ble Mr.Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Sri N. Rajaiah, S/o. late N. Mallaiah,  
Aged 64 years, Gr. C, Retd. Tech-II,  
O/o. CWM/Lallaguda Workshop, SC Rlys,  
R/o. H. No. 13-116/3, Sanjay Nagar Colony,  
Malkajgiri, Hyderabad.

...Applicant

(By Advocate : Mr. G. Pavana Murthy)

Vs.

Union of India, Rep. by

1. The General Manager,  
South Central Railway,  
Rail Nilayam, 3<sup>rd</sup> Floor, Secunderabad.

2. The Chief Personnel Officer,  
South Central Railway, 4<sup>th</sup> Floor,  
Rail Nilayam, Secunderabad.

3. The Chief Workshops Manager,  
Lallaguda Workshops, SC Railway,  
Secunderabad .

....Respondents

(By Advocate : Mr. T. Hanumantha Reddy, SC for Railways)

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**ORAL ORDER**  
**(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. The OA is filed challenging the inaction of the respondents in disposing of the representations submitted by the applicant to include the name of his wife in the Pension Payment Order (PPO) and other relevant Railway records.

3. Brief facts of the case are that the first wife of the applicant smt. Sivalakshmi died on 13.2.2008 for reasons of health and thereafter, he remarried Smt. Padma on 8.4.2009. Applicant retired on 4.2.2011 and when the name of his second wife was not entered in the PPO/other records, representations were submitted on 26.6.2020 & 8.10.2020, which are yet to be disposed. Hence, the OA.

4. The contentions of the applicant are that he married second wife as per Hindu Customs and law and the Certificate of Marriage issued by the Registrar of Hindu Marriages, Malkajgiri is also filed as Annexure A-7. Second wife, being legally wedded wife, is eligible for post retiral benefits under Railway Pension Rules 1993. With Corona Pandemic around, life is at risk and therefore, inclusion of her name is essential. Through the first marriage, applicant had a son, who is 33 years of age and living independently, has no objection to include his stepmother's name in the records. In Adhar Card and other public records, Smt. Padma has been shown as wife of the applicant.

5. Heard both the counsel and perused the pleadings on record.
6. The grievance is about not entering the name of the second wife of the applicant in the PPO and other Railway records despite representing for the same. Applicant contends that he remarried after the death of the first wife as per law. Applicant claims that public records submitted stand testimony to the same. Hence, the second wife is entitled for the post retiral benefits as a legally wedded wife. The representations submitted on 26.6.2020 & 8.10.2020 were not disposed and hence, the respondents are directed to dispose of the same within a period of 8 weeks by issuing a speaking and reasoned order in accordance with the extent rules and as per law.

With the above direction the OA is disposed of, with no order as to costs at the admission stage. It is made clear that we have not gone into the merits of the case.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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